

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 10<sup>TH</sup> SEPTEMBER, 2021**

**No. 172A:** In partial modification to this Court's notification no. 147 A dated 28<sup>th</sup> August, 2021, Mr. Rishi Kumar, J.M.-cum-Addl. Civil Judge (Jr. Div.), Porahat (Chaibasa) [UOT to Chaibasa] is transferred/ posted as Judicial Magistrate, Chaibasa [Designation of the officer after vesting of powers of J.M. 1<sup>st</sup> Class & others:- J.M. 1<sup>st</sup> Class-cum-Addl. Civil Judge (Jr. Div.)-cum-Special Court MP/ MLA, Hazaribagh].

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Mr. Kumar to be exercised at his new place of posting i.e. Chaibasa.

Accordingly, he is directed to join his new assignment at Chaibasa before the Principal District & Sessions Judges, Chaibasa, with immediate effect.

Further, the Principal District and Sessions Judge, Chaibasa is hereby directed to use his own discretionary powers in distributing judicial works to the officer.

By Order of the Court,  
**Sd/- Ambuj Nath**  
Registrar General

**Memo No.** 3468 /Apptt.

**Dated Ranchi the 10<sup>th</sup> September, 2021**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court & communication to the Officer concerned that they shall continue to remain and perform **his** duties at **his** present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11<sup>th</sup> September, 2021 and are directed to join **his** new assignments on or before 15<sup>th</sup> September, 2021..

( ) – For concerned PDJ & JC

  
10.9.21  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 10<sup>TH</sup> SEPTEMBER, 2021**

**No. 173 A:** In partial modification to this Court's notification nos. 144/A dated 28<sup>th</sup> August, 2021, Mr. Shambhu Mahto J.M.-cum-P.M., JJ Board, Giridih [UOT to Ranchi] is transferred/ posted as Additional Civil Judge (Junior Division), Ranchi [Designation of the officer after vesting of powers of Addl. Civil Judge (Jr. Div.) & others:- J.M. 1<sup>st</sup> Class-cum-Addl. Civil Judge (Jr. Div.), Ranchi].

The concerned the Judicial Commissioner, Ranchi is hereby directed to ensure the transfer of Civil Cases to the court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,  
**Sd/-** Ambuj Nath  
Registrar General

**Memo No. 3469 /Apptt.**

**Dated Ranchi the 10<sup>th</sup> September, 2021**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Ranchi / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court & communication to the Officer concerned that he shall continue to remain and perform his duties at his present place of posting in view of the forthcoming National Lok Adalat scheduled to be held on 11<sup>th</sup> September, 2021 and are directed to join his new assignments on or before 15<sup>th</sup> September, 2021.

  
10-9-21  
Registrar General